

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI**

**APPLICATION NO. 162 OF 2021 (SZ)**

**BETWEEN**

Suo Motu

**... Applicant**

**And**

Union of India and Ors.

**... Respondents**

**TYPED SET SUBMITTED ON BEHALF OF 9<sup>th</sup> and 10<sup>th</sup>  
RESPONDENT**



**M VIJAYA MEHANATH  
COUNSEL FOR THE 9<sup>th</sup> and 10<sup>th</sup> RESPONDENT**

No.74 & 76, II & III Floors,  
Sukh Sagar Buildings, Marshalls road,  
Egmore, chennai – 600 008, Tamil Nadu  
Mobile:- +91-9500069660

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**INDEX TO TYPED SET OF PAPERS**

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DATED AT CHENNAI ON THIS THE 22<sup>nd</sup> DAY OF NOVEMBER 2021



**COUNSEL FOR THE 9<sup>th</sup> AND 10<sup>th</sup> RESPONDENT**

  
**TAMIL NADU GENERATION & DISTRIBUTION CORPORATION LIMITED**

FROM  
Er.J.JAISHANKAR, B.E., M.I.E.,  
SUPERINTENDING ENGINEER,  
MECHANICAL-I,N.C.T.P.S-I,  
CHENNAI 120.

To  
M/s.Sri Ragavendra Enterprises,  
No.69,5<sup>th</sup> street,  
Annai Sivagami Nagar,  
Ennore,Chennai - 600 057.

**Lr.No.SE/MI/NCTPS-I/EA/AE/F.(ON)Dkt.120467/WCT.No.212/21-22,Dt.09.09.21.**

Sir,

Sub:NCTPS - I - SE/MI circle - AHP Dn. - Removal of settled ash below the Ash slurry disposal line No.3 to enable access for replacement of New cast basalt lined M.S pipes 406 MM OD from cheppakam ramp area to 1<sup>st</sup> 45 degree bend area and erecting kerb stone on existing sleepers of ASDL No.3 for the period from 23.10.2020 to 01.11.2020.- K2 Agreement - Execution of - Reg.

Ref: Lr.No.CE/SE/MI/NCTPS-I/EA/AE/F.(ON)Dkt.120467/WCT.No212/21-22,  
dt.21.08.21.

\*\*\*\*\*

K2 Agreement for the above work for a face value of Rs.1,25,702/- (Rupees One Lakh Twenty Five Thousand Seven Hundred & Two Only) in favour of you is accepted and registered as K2/SE/MI/NCTPS-I/142/21-22.

A copy of the same is enclosed herewith for your reference.

The receipt of the same may be acknowledged

Yours faithfully,

*He*  
9/9/21  
SUPERINTENDING ENGINEER  
MECHANICAL-I,N.C.T.P.S-I. 2/10

Encl: Copy of K-2 Agt.No.142/21-22.

Copy to the Financial Controller/NCTPS.

Encl: Original K2 Agt.No./142/21-22 - 08 Pages.

SD Amount : Rs.8,470/- PR No.16320 dt.08.09.2021.

Copy to Executive Engineer/AHP/NCTPS (2 copies).

Encl: Copy of K-2 Agt.No./142/21-22.

To  
JJAHP  
*[Signature]*  
AHP

-01-2



தமிழ்நாடு தமில்நாடு TAMIL NADU 72AB 531525  
 Sri Ragavendra Enterprises V. நாசுராஜன்  
 சந்திரதாச விநாயகசாயாஸ்  
 நெ. 55, தாலுக் ஆபிஸ் ரோடு  
 பொன்னேரி-601 204  
 09.06.2021  
 சி-57

AGREEMENT MADE BETWEEN TAMIL NADU GENERATION & DISTRIBUTION CORPORATION LIMITED AND M/S. SRI RAGAVENDRA ENTERPRISES, NO.69, 5<sup>th</sup> STREET, ANNAI SIVAGAMI NAGAR, ENNORE, CHENNAI - 600 057.

K2 Agmt.No.SE/MI/NCTPS/ 142 121-22

1. Name of the Contractor : M/s.Sri Ragavendra Enterprises, No.69,5<sup>th</sup> street, Annai Sivagami Nagar, Ennore,Chennai - 600 057
2. Name of the work : NCTPS - I - SE/MI circle - AHP Dn. - Removal of settled ash below the Ash slurry disposal line No.3 to enable access for replacement of New cast basalt lined M.S pipes 406 MM OD from cheppakam ramp area to 1<sup>st</sup> 45 degree bend area and erecting kerb stone on existing sleepers of ASDL No.3 for the period from 23.10.2020 to 01.11.2020
3. Acceptance Order No. : Lr.No.CE/SE/MI/NCTPS-I/EA/AE/F.(ON)Dkt.120467/WCT.No.212/21-22, dt.21.08.21
4. Face value of work : Rs.1,25,702/- (Rupees One Lakh Twenty Five Thousand Seven Hundred & Two Only)
5. SD Amount : Rs.8,470/- PR No.16320 dt.08.09.2021
6. No. of items in the Schedule : 02 (Two only)
7. No. of pages in the Agmt. : 08 (Eight Only)
8. Date of Execution of Agmt. : 09.09.2021
9. Date of Acceptance of Agmt. : 09.09.2021

All the clauses stipulated in the agreement have hold good for this agreement.

Supersintending Engineer / Mechanical - 6/13x - *True Copy* For Sri Ragavendra Enterprises  
 NORTH INDIA THERMAL POWER STATION

# TAMIL NADU ELECTRICITY BOARD

Number of pages in the agreement 08 (Eight Only) ✓ Agreement between the Tamil Nadu Electricity Board and [Name of Contractor] M/s. Sri Ragavendra Enterprises, Chennai - 57. ✓  
 Number of items in the schedule 02 (Two Only) ✓  
 N.B.—Piecwork is that which involves a payment for work done at stipulated rate only, without reference to a total quantity or time.

## TENDER AND CONDITIONS

### DIRECTIONS TO PARTIES TENDERING

*TANOTEDCO Ltd*

1. A list of materials proposed to be supplied by the Tamil Nadu Electricity Board and the place where and the prices at which they are proposed to be supplied is given at the end of the schedule accompanying the tender notice. This should be entered by the tenderer also at the end of the schedule accompanying the tender. Tenderers must accept these materials at the specified prices and quote for finished work accordingly. Notwithstanding any subsequent change in the market value of those materials the charge to the party executing the work will remain as originally entered in the agreement. If at anytime subsequent to the execution of this agreement Board materials other than those specified in the agreement are to be supplied to the piece-worker for use on the work, they will be charged at the market value prevailing at time of supply of stock issue rate whichever is greater. The piece-worker will be informed in writing of this charge and he should intimate in writing the rate which he demands for finishing work in view of the fact that he is to use Board materials. No cartage, incidental charges will be borne by the Electricity Board, in connection with the supply of materials referred to in the paragraph.

2. Subsidiary items such as water for work, clearing and marking out site, hire of tools and plant should be separately entered. If such items are not so entered, it will be assumed that the rates quoted in the schedule include provision for them also.

3. The tender shall examine closely the Tamil Nadu building practice, and also the relevant clauses of the General conditions to the contract contained therein and sign the Divisional office copy of the Tamil Nadu building practice and its Addenda volume in token of such study before submitting his tender unit rates which shall be for finished work in sites. He shall also carefully study the drawings and additional specifications and all the documents which form part of the agreement to be entered into by the accepted tenderer.

4. Each tenderer must also send a certificate of income-tax verification from the appropriate income-tax authority in the form prescribed therefor. This certificate will be valid for one year from the date of issue for all tenders submitted during the period.

In case of propriety and partnership firm, it will be necessary to produce the certificate afore mentioned for the proprietors and for each of the partner, as the case may be.

*TANOTEDCO Ltd*

If the tenderer is a registered P.W.D./T.N.E.B. contractor and if a certificate for the current year had already been produced by him during the calendar year in which the tender is made it will be sufficient if particulars regarding the previous occasion on which the said certificate was produced are

given..... income-tax verification certificate.  
 have already produced

All tenders received without a certificate as aforementioned will be summarily rejected.

.....  
 Assistant Engineer / Mechanical  
 2/12

For Sri Ragavendra Enterprises  
 .....  
 Proprietor

2  
- 04 -

5. Every tenderer is expected, before quoting his rates to inspect the site of the proposed work. He should also inspect the quarries and satisfy himself about the quality and availability of materials. The name of quarries, kilns etc., where from certain materials are to be obtained will be given in the descriptive specification sheet. The best class of materials to be obtained from the quarries or other source defined shall be used on the work. In every case the materials must comply with the relevant standard specification. Samples of materials as called for in the standard specifications or in this tender notice, or as required by the Engineer of the Division of the Tamil Nadu Electricity Board having jurisdiction for the time being over the work hereinafter called, the Engineer shall be submitted for the Engineer's approval before the supply to site of work is begun. If the contractor after examination of the source of materials defined in the Descriptive Specification Sheet is of opinion that materials complying with the standard or other specification of the contract cannot be obtained in quality or sufficient quantity from the source defined in the Descriptive specification Sheet he shall so state clearly in his tender and state wherefrom he intends to obtain materials, subjects to the approval of the Asst Engineer. Attention of the piece-worker is directed to the standard "General Conditions" regarding payment of seigniorage tools, etc.

6. The tenderer should quote specific rate for each item in the schedule and the rates should be in rupees and paise. The units and rates should be written both in words and figures. The schedule accompanying the tender shall be written legibly and free from erasures, overwriting or conversions of figures. Corrections where unavoidable, should be made by crossing out, initialing, dating and re-writing. No alteration which is made by the tenderer in the agreement from the condition of agreement the drawings or Specifications accompanying the same will be recognised, and if any such alteration are made, the tender will be a void.

2  
2  
To

Name of Officer Ex. J. Jai Shankar, B.E., M.I.E.,  
SE/MS/NITPS-I / CH-120.  
Acting for and on behalf of the Tamil Nadu Electricity Board

TENDER FOR PIECE WORK

2

K2 Agreement No SE/MS/NITPS-I/142/200 <sup>21-22</sup>

2

We M/s. Sri Ragavendra Enterprises, Ennore, Chennai-57.

do hereby tender to execute works for the Tamil Nadu Electricity Board of the undermentioned description by piecework, and in accordance with the conditions noted below and the rules set forth in schedule 'B' below in consideration of payment being made, for the quantity of work executed at the respective rate specified in the Schedule 'A' below :

We hereby distinctly and expressly declare and acknowledge that before the submission of my/our tender  We have carefully followed the instructions, in the tender notice and have read the Tamil Nadu building practice and the relevant clauses of the General conditions to the contract of the Tamil Nadu building practice and that  We have made such examination of the contract documents and of the specifications, etc. and of the location where the said work is to be done and such investigation of the work required to be done, and in regard to the materials required to be furnished as to enable me/us thoroughly to understand the intention of same and the requirements, covenants, agreements stipulations and restrictions contained in the contracts and in the said specification and distinctly, agree that  We will not hereafter make any claim or demand upon the T.N.E.B. based upon or arising out of any alleged misunderstanding or mistake on my/our part of the said requirements, covenants, agreements, stipulations restrictions and conditions  We M/s. Sri Ragavendra Enterprises, Ch-57 being a registered ~~P.W.D./T.N.E.B.~~ TANUVEDCO Ltd Contractor

enclosed as income-tax verification certificate in respect of I have already enclosed an income-tax verification

(These particulars of the previous occasion on which the certificate was produced should be given)

He  
Assistant Engineer / Mechanical-40/

For Sri Ragavendra Enterprises  
[Signature]

-25-

**TAMIL NADU GENERATION & DISTRIBUTION  
CORPORATION LIMITED**

FROM

To:

Er.R.RAM KUMAR, B.E.,  
CHIEF ENGINEER,  
N.C.T.P.S. - I,  
CHENNAI 600 120.

✓ M/s. Sri Ragavendra Enterprises,  
No.69, 5<sup>th</sup> Street  
Annai Sivagami Nagar  
Ennore, Chennai - 600 057.

**Lr.No.CE/SE/MI/NCTPS-I/EA/AE/F.(ON)Dkt-120467/WCT No. 212 /21-22, dt. 21/08/21.**

Sir,

Sub: NCTPS - I - SE/MI circle - AHP Dn. - Removal of settled ash below the Ash slurry disposal line No.3 to enable access for replacement of New cast basalt lined M.S pipes 406 MM OD from cheppakam ramp area to 1<sup>st</sup> 45 degree bend area and erecting kerb stone on existing sleepers of ASDL No.3 for the period from 23.10.2020 to 01.11.2020 - Acceptance order - Reg.

Ref: Formal order Lr.No.SE/M-I/EE/M/AHP/NCTPS/F.Dkt.120467/D.2054/20,dt.23.10.2020.

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**1.0. ACCEPTANCE:**

I acting for and on behalf of and by the order and direction of Tamil Nadu Generation & Distribution Corporation Limited accept your offer after negotiation for the above work for a total value of Rs.1,25,702/- (Rupees One Lakh Twenty Five Thousand Seven Hundred & Two Only) and GST extra as per the accepted schedule furnished below.

S.No	Qty.	Description of work	Rate/per Rs.	Amount Rs.
1.	710 M <sup>3</sup>	Charges for removing settled ash below the Ash slurry disposal line No.3 to enable access for replacement of New cast basalt lined M.S pipes 406 MM OD from cheppakkam ramp area to 1st 45 degree bend area.	127/-	90170.00
2.	252 Nos	Dismantling, Transporting and Erecting kerb stone from NCTPS-I Ash dyke area to work spot and Erecting kerb stone on existing sleepers of ASDL No.3 from cheppakam Ramp area to 1st 45 degree bend area.	141/-	35532.00
		Rs.1,25,702/- (Rupees One Lakh Twenty Five Thousand Seven Hundred & Two Only)		1,25,702.00
		Labour: Rs.96,012/-	Others: Rs.29,690/-	

**Note:**

- i) EPF & ESI extra as applicable
- ii) GST extra as per provision of the rules on producing documentary evidences.
- iii) SAC code No. 9954

*[Signature]*  
CHIEF ENGINEER/N.C.T.P.S.-I,  
CHENNAI 120

**2.0. SECURITY DEPOSIT:**

You have already been requested vide this office Formal order cited under ref above to remit a sum of Rs.8,470/- towards 5% Security deposit in the form of cash, Demand Draft or Bankers Cheque within 30 days from the date of receipt of this order. This amount will not carry any interest and will be refunded on satisfactory completion of contract only.

*[Signature]*  
Superintending Engineer / Mechanical  
10/10

For Sri Ragavendra Enterprises  
*[Signature]*

Name of work				Rate of payment to be entered both in figures and words one below the other
Number of Item	Class and description of works to be executed	T.N.E.B. *number or other special specification, if any	Unit of calculation (in figures and in words)	
	SEPARATE	SCHEDULE	ATTACHED	

\* Enter S.S. before the number it is an Tamil Nadu building practice number

Note: (1) Enter below the schedule a list of drawings and a Descriptive Specification sheet with relevant page of Tamil Nadu building practice items as may otherwise be applicable—vide also paragraph 1 of Directions to parties tendering.

(2) The tender should affix his signature at the end of each page of his tender and other documents attached thereto. The accepting authority should similarly affix his signature to the accepted tender.

#### CONDITIONS

The Engineer of the Division Tamil Nadu Electricity Board having jurisdiction etc. for the time being over the work herein after called the Engineer or a subordinate officer deputed by him shall within a period of two months from the date of acceptance of the agreement by the competent authority give to the contractor full and complete particulars of the work to be done hereunder and within like period permit the contractor and his workmen free access to the site which the work is to be executed, On receiving such particulars and permission, the contractors shall forthwith start the work and shall carry on the same with due diligence and all work executed is to be done in a workman like manner. The decision of the Engineer or any Officer of the T.N.E.B. duly authorised in this behalf by such Engineer as to the rate of progress and the quality of work or material shall be final. The contractor shall have the right to cancel the contract and obtain refund of his earnest money if such particulars and/or the permission are not given within the said period of two months.

2. The following clauses of the General conditions of contract of the Tamil Nadu building Practice only subject to the modifications noted below shall apply to this agreement (N.E.—In cases where the acceptance of this tender is within the powers of the Sub-divisional Officer in charge of the work and where he has accordingly accepted this tender he shall exercise such function as are delegated to the executive Engineer in the relevant clauses of the General conditions to the contract applicable to this contract.)

#### General Conditions to the Contract for the Tamil Nadu Building Practice

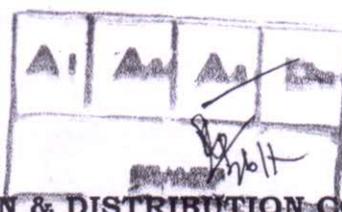
Section A: All clauses, except that, in clauses 2 and 3 where the General conditions to the contract is mentioned, the reference shall be only to such clause of the General conditions to the contract as are herein made applicable to this contract.

Section C: All clauses except 14--2:

Section D: All clauses except that in clause 26--1 in place of word within six months from the completion of", read before final payment for"

*he*

*For Sri Raghavendra Enterprises*



**TAMIL NADU GENERATION & DISTRIBUTION CORPORATION LIMITED**

FROM  
Er.J.JAISHANKAR, B.E., M.I.E.,  
SUPERINTENDING ENGINEER,  
MECHANICAL-I,N.C.T.P.S-I,  
CHENNAI 120.

To  
M/s.Radha Engineering Construction,  
No:102/58B, Brindhavan Nagar,  
Main Road, Ernavoor,  
Chennai - 57.

**Lr.No.SE/MI/NCTPS-I/EA/AE/F.(ON)Dkt.120479/WCT.No.214/21-22,Dt. 09.09.21.**

Sir,  
Sub:NCTPS - I - SE/MI circle - AHP Dn. - Removal of settled ash below the Ash slurry disposal line No.3 to enable access for replacement of New cast basalt lined M.S pipes 406 MM OD from cheppakam 1<sup>st</sup> 45 degree bend area to Cheppakkam 1<sup>st</sup> 90 degree bend area and erecting kerb stones on existing sleepers of ASDL No.3 for the period from 05.11.2020 To 16.11.2020.- K2 Agreement - Execution of - Reg.

Ref: Lr.No.CE/SE/MI/NCTPS-I/EA/AE/F.(ON)Dkt.120479/WCT.No.214/21-22,  
dt.21.08.21.

\*\*\*\*\*

K2 Agreement for the above work for a face value of Rs.1,24,453/- (Rupees One Lakh Twenty Four Thousand Four Hundred & Fifty Three Only) in favour of you is accepted and registered as K2/SE/MI/NCTPS-I/143/21-22.

A copy of the same is enclosed herewith for your reference.

The receipt of the same may be acknowledged

Yours faithfully,

*9/9/21*  
SUPERINTENDING ENGINEER 2/13  
MECHANICAL-I,N.C.T.P.S-I.

Encl: Copy of K-2 Agt.No.143/21-22.

Copy to the Financial Controller/NCTPS.

Encl: Original K2 Agt.No./143/21-22 - 08 Pages.

SD Amount : Rs.8,570/- PR No.16321 dt.08.09.2021.

Copy to Executive Engineer/AHP/NCTPS (2 copies).

Encl: Copy of K-2 Agt.No./143/21-22.

TO JJAISHANKAR  
*[Signature]*  
N.C.T.P.S-I

mx  
-01-



தமிழ்நாடு தமில்நாடு TAMIL NADU

Radha Engineering Construction

Ch-57

V. நாசுராஜன்  
சென்னை நகரம் விநாயகநகரம்  
நெ. 55, தாஜ் ஆபிஸ் ரோடு  
சென்னை-601 284

72AB 531544

09.06.2021

AGREEMENT MADE BETWEEN TAMIL NADU GENERATION & DISTRIBUTION CORPORATION LIMITED AND M/S. RADHA ENGINEERING CONSTRUCTION, NO:102/58B, BRINDHAVAN NAGAR, MAIN ROAD, ERNAVOOR, CHENNAI - 57.

K2 Agmt.No.SE/MI/NCTPS-I/143/21-22

1. Name of the Contractor : M/s.Radha Engineering Construction, No:102/58B, Brindhavan Nagar, Main Road, Ernavoor, Chennai - 57.
2. Name of the work : NCTPS - I - SE/MI circle - AHP Dn. - Removal of settled ash below the Ash slurry disposal line No.3 to enable access for replacement of New cast basalt lined M.S pipes 406 MM OD from cheppakam 1<sup>st</sup> 45 degree bend area to Cheppakkam 1<sup>st</sup> 90 degree bend area and erecting kerb stones on existing sleepers of ASDL No.3 for the period from 05.11.2020 To 16.11.2020.
3. Acceptance Order No. : Lr.No.CE/SE/MI/NCTPS-I/EA/AE/F.(ON)Dkt.120479/WCT.No.214/21-22, dt.21.08.21.
4. Face value of work : Rs.1,24,453/- (Rupees One Lakh Twenty Four Thousand Four Hundred & Fifty Three Only).
5. SD Amount : Rs.8,570/- PR No.16321 dt.08.09.2021.
6. No. of items in the Schedule : 2 (Two only).
7. No. of pages in the Agmt. : 08 (Eight Only).
8. Date of Execution of Agmt. : 09.09.2021.
9. Date of Acceptance of Agmt. : 09.09.2021.

All the clauses stipulated in the agreement have hold good for this agreement.

Superintending Engineer / Mechanical  
NORTH CHENNAI THERMAL POWER STATION

6/13

True Copy For Radha Engineering Construction  
M. Radha  
Proprietor

-05- <sup>mm</sup>

**TAMIL NADU GENERATION & DISTRIBUTION  
CORPORATION LIMITED**

FROM

To:

Er.R.RAM KUMAR, B.E.,  
CHIEF ENGINEER,  
N.C.T.P.S. - I,  
CHENNAI 600 120.

M/s. Radha Engineering Construction,  
No.102/58B, Brindhavan Nagar,  
Main Road, Ernavoor,  
Chennai - 600 057.

**Lr.No.CE/SE/MI/NCTPS-I/EA/AE/F.(ON)Dkt-120479/WCT No. 214 /21-22, dt. 21/08/21.**

Sir,

Sub: NCTPS - I - SE/MI circle - AHP Dn. - Removal of settled ash below the Ash slurry disposal line No.3 to enable access for replacement of New cast basalt lined M.S pipes 406 MM OD from cheppakam 1<sup>st</sup> 45 degree bend area to Cheppakkam 1<sup>st</sup> 90 degree bend area and erecting kerb stones on existing sleepers of ASDL No.3 for the period from 05.11.2020 To 16.11.2020 - Acceptance order - Reg.

Ref: Formal order Lr.No.SE/M-I/EE/AHP/NCTPS/F. /D.2079/20,dt.05.11.2020.

\*\*\*\*\*

**1.0. ACCEPTANCE:**

I acting for and on behalf of and by the order and direction of Tamil Nadu Generation & Distribution Corporation Limited accept your offer after negotiation for the above work for a total value of Rs.1,24,453/- (Rupees One Lakh Twenty Four Thousand Four Hundred & Fifty Three Only) and GST extra as per the accepted schedule furnished below.

S.No	Qty.	Description of work	Rate/per Rs.	Amount Rs.
1.	769 M <sup>3</sup>	Charges for removing settled ash below the Ash slurry disposal line No.3 to enable access for replacement of new cast basalt lined M.S pipes 406 MM OD from cheppakam 1st 45 degree bend area to cheppakkam 1st 90 degree bend area, including T&P's.	127/-	97663.00
2.	190 Nos	Dismantling, Transporting and Erecting kerp stone from NCTPS-I Ash dyke area to work spot and Erecting kerp stone on existing sleepers of ASDL No.3 from cheppakam Ramp area to 1st 45 degree bend area, including T&P's.	141/-	26790.00
Rs.1,24,453/- (Rupees One Lakh Twenty Four Thousand Four Hundred & Fifty Three Only)				1,24,453.00
Labour: Rs.1,01,834/-      Others: Rs.22,619/-				

**Note:**

- i) EPF & ESI extra as applicable
- ii) GST extra as per provision of the rules on producing documentary evidences.
- iii) SAC code No.9954

*[Signature]*  
CHIEF ENGINEER/N.C.T.P.S.-I,  
CHENNAI 120.

**2.0. SECURITY DEPOSIT:**

You have already been requested vide this office Formal order cited under ref above to remit a sum of Rs.8,570/- towards 5% Security deposit in the form of cash, Demand Draft or Bankers Cheque within 30 days from the date of receipt of this order. This amount will not carry any interest and will be refunded on satisfactory completion of contract only.

*[Signature]*  
Superintending Engineer / Mechanical  
NORTH CHENNAI THERMAL POWER STATION 10/13  
W.N.E.B. CHENNAI - 120.

For Radha Engineering Construction

*[Signature]*

Proprietor

2-01-  
ms

5. Every tenderer is expected, before quoting his rates to inspect the site of the proposed work. He should also inspect the quarries and satisfy himself about the quality and availability of materials. The name of quarries, kilns etc., where from certain materials are to be obtained will be given in the descriptive specification sheet. The best class of materials to be obtained from the quarries or other source defined shall be used on the work. In every case the materials must comply with the relevant standard specification samples of materials as called for in the standard specifications or in this tender notice, or as required by the Engineer of the Division of the Tamil Nadu Electricity Board having jurisdiction for the time being over the work hereinafter called, the Engineer shall be submitted for the Engineer's approval before the supply to site of work is begun. If the contractor after examination of the source of materials defined in the Descriptive Specification Sheet is of opinion that materials complying with the standard or other specification of the contract cannot be obtained in quality or sufficient quantity from the source defined in the Descriptive specification Sheet he shall so state clearly in his tender and state wherefrom he intends to obtain materials, subjects to the approval of the Asst Engineer. Attention of the piece-worker is directed to the standed "General Conditions" regarding payment of signiorage tools, etc.

6. The tenderer should quote specific rate for each item in the shedule and the rates should be in rupees and paise. The units and rates should be written both in words and figures. The schedule accompanying the tender shall be written legibly and free from erasures, overwriting or conversions of figures. Corrections where unavoidable, should be made by crossing out, initialing, dating and rewriting. No alteration which is made by the tenderer in the agreement from the condition of agreement the drawings or Specifications accompanying the same will be recognised, and if any such alteration are made, the tender will be a void.

ms

To

Name of Officer Er. J. Jaishankar, B.E, M.S.E.  
SE/MS/NIPRS-2 / CH-120.  
Acting for and on behalf of the Tamil Nadu Electricity Board

TENDER FOR PIECE WORK

ms

K2 Agreement No SE/MS/NIPRS 2/143 / 21-22  
of 100

ms

I/We M/s. Radha Engg Construction, Ennavoor, Chennai-57.

do hereby tender to execute works for the Tamil Nadu Electricity Board of the undermentioned description by piecework, and in accordance with the conditions noted below and the rules set forth in schedule 'B' below in consideration of payment being made, for the quantity of work executed at the respective rate specified in the Schedule 'A' below :

ms

I/We hereby distinctly and expressly declare and acknowledge that before the submission of my/our tender I/We have carefully followed the instructions, in the tender notice and have read the Tamil Nadu building practice and the relevant clauses of the General conditions to the contract of the Tamil Nadu building practice and that I/We have made such examination of the contract documents and of the specifications, etc. and of the location where the said work is to be done and such investigation of the work required to be done, and in regard to the materials required to be furnished as to enable me/us thoroughly to understand the intention of same and the requirements, covenants, agreements stipulations and restrictions contained in the contracts and in the said specification and distinctly, agree that I/We will not hereafter make any claim or demand upon the T.N.E.B. based upon or arising out of any alleged misunderstanding or mistake on my/our part of the said requirements, covenants, agreements, stipulations restrictions and conditions I/We M/s. Radha Engg. Construction, Chennai-57.

ms

being a registered T.W.D./T.N.E.B. JANARDHO APPA Contractor

ms

ms

associated an income-tax verification certificate in respect of  
have already enclosed an income-tax verification

(Here particulars of the previous occasion on which the certificate was produced should be given)

he

superintending Engineer / Mechanical

For Radha Engineering Construction  
11/1/22

mm  
7-06-

### 3.0. AGREEMENT:

You are requested to execute an agreement with Tamil Nadu Generation & Distribution Corporation Limited on a stamp paper value of Rs.20/- (Rupees Twenty only). The agreement to be executed within 15 days of receipt of this order.

**4.0. PERIOD OF CONTRACT:** 15 days. The work was carried out from 05.11.2020 to 16.11.2020. The letter is for regularization purpose and payment.

### 5.0. PAYMENT TERMS:

a. 100% payment on completion of work, since the guarantee period for the above work was not applicable.

b. Since all the Financial Transactions shall be done through online mode, the Contractors/ Suppliers are to furnish their bank account details in the Invoice/ Bills in printed format like Name of the Bank, Beneficiary Name, Address of the Bank, Bank Branch having their Account Number, IFS Code and Branch code for bill to be claimed towards works executed against the K2 agreement/chit agreement. Necessary Bank charges shall be borne by you.

### 6.0. INCOME TAX:

Income Tax will be recovered from the contractors every running bill at the prevailing rate of tax in force with amendments issued from time to time as per the Income Tax Act.

### 7.0. TAXES & DUTIES:

Appropriate rate of GST shall be admitted as per provisions of the rules of the GST Act. As per section 50/2018 dated 13.09.2018 Tax deducted at source under GST (TDS under GST) provisions shall be come into force with effect from 01.10.2018, for the invoice and its payments made to contractor or supplier of taxable goods (or) services (or) both, if the contract value exceeds Rs.2,50,000/-.

**8.0. EPF & MP Act 1952:** The statutory provisions for EPF contribution will be admissible extra on furnishing the relevant document

**9.0. ESI Act 1948:** The statutory provisions for ESI contribution will be admissible extra on furnishing the relevant document.

**10.0. LD CLAUSE:** As per TANGEDCO Terms.

**11.0. SAFETY CONDITIONS:** To ensure safety, health & welfare of workers.

**12.0. GUARANTEE CLAUSE:** Not Applicable

*[Signature]*  
21/8  
CHIEF ENGINEER/N.C.T.P.S. - I,  
CHENNAI 120.

Copy to the Superintending Engineer/MI/NCTPS - I.  
Copy to the Financial Controller/NCTPS - I.  
Copy to the Executive Engineer/AHP Dn./NCTPS - I.  
Copy to Stock File.

*[Signature]*  
Superintending Engineer / Mechanical  
NORTH CHENNAI THERMAL POWER STATION 11/13  
R.N.E.S., CHENNAI - 120

For Radha Engineering Construction  
*[Signature]*  
Proprietor



Powering Tamil Nadu's Progress...

From  
Er. N.Narayanan, B.E.,  
Chief Engineer/Projects-II,  
TANGEDCO( A Successor entity of TNEB),  
5<sup>th</sup> Floor Western Wing, NPKRR Maaligai,  
144, Anna Salai, Chennai –2

To  
The Director (IA-III),  
Ministry of Environment, Forests & Climate Change,  
Indira Paryavaran Bhawan,  
Jor Bagh Road, Aliganj,  
New Delhi-110 003

Lr.No.SE/C/P&E/EE/EMC/AEE/C/F.NCTPS Stage III/D. 156 /21, dt.9.11.2021.

Sir,

Sub: TANGEDCO - NCTPP Stage III (1x800) - Environmental & CRZ Clearance  
–Amendment – Requested – Reg.

Ref: 1. Environmental clearance issued for 1 x 800 MW vide MOEF/GOI's  
Lr.No. J 13012/14/2012- 1A.II(T), Dt.20.01.2016.  
2. Application No.122 of 2021 NGT(SZ) at Chennai.

\*\_\*\_\*\_\*\_\*

Tamil Nadu Generation and Distribution Corporation (TANGEDCO) have obtained Environmental & CRZ Clearance for the 1 x 800 MW NCTPP Stage III at Ennore & Puzudivakkam Villages, Ponneri Taluk, Thiruvallur District of Tamil Nadu, Vide MOEF/GOI, Lr. No.J 13012/14/2012—IA. II(T) , dt. 20.01.2016. (reference 1 cited).The

project works are nearing completion. Tender for FGD is awarded to the main EPC contractor M/s BHEL and work is under progress.

Recently, an application [No.122 of 2021 dt.7.6.21] has been filed by one Thiru. R.Ravimaran, Ennore, before the Hon'ble NGT(SZ) at Chennai against the NCTPP-III for the construction of ash slurry pipe lines.

Further, a suo moto case (No.162/2021) has been registered by the Tribunal against NCTPS Stage-I, Stage-II, NCTPP Stage-III, and Ennore SEZ TPP project based on the news item published in the Newspaper, Times of India, Chennai Edition dt.1.7.21. The Hon'ble NGT(SZ) has also constituted a Committee and instructed the Committee to look into the issues and submit a report.

Accordingly, the NGT Committee submitted their report which states under the heading "Findings of the Committee", ***"It is inferred that the NCTPS Stage-III has not obtained CRZ clearance for laying of ash slurry pipeline or for laying new ash pipeline corridor in the CRZ area."***

Also, under the heading "Recommendation of the Committee," in para.8, it has been mentioned as ***"The TANGEDCO shall resume the activities pertaining to NCTPS Stage-III and Ennore SEZ power plants within CRZ area in Kosasthalaiyar River/Buckingham Canal/Backwaters only after obtaining amendment to the existing CRZ clearance from MoEF & CC"***.

In this regard, the following are submitted for kind consideration:

While applying for EC & CRZ of the captioned power project, it has been proposed to collect both the fly ash and bottom ash in dry form and proposed to pump the ash in the form of slurry to the existing ash dyke of NCTPS in case of emergency. The same has also been detailed in EIA report and Public hearing minutes of meeting besides being shown in the CRZ mapping. The same was submitted to MOEF&CC/New Delhi as additional documents in the year 2015. After detailed presentation and discussion, the

ministry of MOEF&CC has issued EC & CRZ clearance by stipulating the condition that to reuse water from dyke of NCTPS for Ash slurry mixing of the proposed NCTPS Stage III TPP. Based on the EC direction, permission for construction of bridges to carry ash slurry pipelines to the ash dyke by crossing Buckingham Canal and Backwaters of Ennore Creek (Kosasthalaiyar River) was issued by the Chief Engineer/PWD/WRD/Chennai-5 in the existing ash corridor of NCTPS. The works are under progress since the ash slurry pipelines are integrated part of Thermal power plant and obtaining EC alone may be sufficient for such power plants since the power plant attracted both EPA and CRZ regulations 2011 as per para 4 (i) (b) of CRZ regulations 2011 followed by State CRZ Authority of Tamil Nadu.

However, as directed by NGT committee in the above paragraph, it is requested to issue amendment in the EC and CRZ clearance of the captioned project incorporating the provision for laying Ash slurry pipeline for the proposed NCTPS stage III, since it is an expansion project of NCTPS I & II and to comply the conditions of EC to reuse of supernatant water from ash dyke for slurry making and for disposal of ash in the form of ash slurry in case of emergency during operation of Power plant, construction of pipe lines are essentially required.

For kind consideration and issue of amendment please.

Thanking you

Yours faithfully

*M. Jayaraman*  
09/11/21

Chief Engineer/Projects-II

**CHIEF ENGINEER  
PROJECTS - II/TANGEDCO  
144, ANNA SALAI, CHENNAI-2.**

